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CENTRAL ADMINISTRATIVE TRIBUNAL
ALIA HABAD BENCH

....

Dated: November 16, 1990

Registration O.A. No. 253 Of 1987

K.P. Mishra ... Applicant

versus

Union of India and ors.... Respondents

Hon' D.K. Agrawal, J.M.

Hon' K. Obayya, A.M.

(By Hon' D.K. Agrawal, J.M.)

Shri R.K. Tewari counsel for the applicant and
Shri Ashok Mohiley learned counsel for the respondents
are present and have been heard.

This application was filed in 1987 for grant
of lower selection grade, which, it is alleged by
the counsel for the applicant, has already been granted.
The submission of the learned counsel for the applicant
is that he had to pursue the matter with departmental
authorities for long number of years to get justice.
Therefore, he claims that at least cost of this
application be awarded against the opposite parties.
The matter of grant of lower ~~gk~~ selection grade was
within the purview of Departmental Promotion Committee.
The applicant could not have been granted selection
grade without going through D.P.C. The D.P.C. dated
30-11-83 and 16-9-85 rejected the grant of selection
grade. It was only, thereafter that the D.P.C.
approved the grant of selection grade to the applicant.
In the circumstances, the delay if any, caused in
passing the order by the competent authority for
grant of selection grade cannot be made a ground
for awarding cost to the applicant. The application
is dismissed as infructuous without any order as to
costs.

(sns)

R. K. Obayya
MEMBER (A)

16/11/90

D.K. Agrawal
MEMBER (J)